

**IN THE INCOME TAX APPELLATE TRIBUNAL
“C” BENCH: BANGALORE**

**BEFORE SHRI CHANDRA POOJARI, ACCOUNTANT MEMBER
AND
SHRI KESHAV DUBEY, JUDICIAL MEMBER**

ITA No.871/Bang/2024
Assessment Year: 2017-18

Samruddi Mahila Souharda Pathina Sahakari Niyamith Vasavi Temple Road Gowribidanur Town and PO Chikaballapur 561 208 PAN NO : AAJAS3610C	Vs.	ITO Ward-1 Chikaballapur
APPELLANT		RESPONDENT

Appellant by	:	Shri Sandeep Chalapathy, A.R.
Respondent by	:	Sri Ganesh R. Gale, Standing Counsel for department

Date of Hearing	:	06.06.2024
Date of Pronouncement	:	06.06.2024

O R D E R

PER KESHAV DUBEY, JUDICIAL MEMBER:

This appeal by assessee is directed against order of NFAC for the assessment year 2017-18 dated 27.2.2024 passed u/s 250 of the Income Tax Act, 1961 (in short “The Act”).

2. At the time of hearing, the assessee filed a letter dated 5.6.2024 stating that this is the duplication of appeal as the assessee’s appeal in ITA No.865/Bang/2024 is already heard by this Tribunal in ‘A’ Bench on 4.6.2024 and pending for orders.

3. In view of this, we are dismissing the appeal of the assessee as withdrawn.

4. In the result, appeal of the assessee is dismissed.

Order pronounced in the open court on 6th June, 2024

Sd/-
(Chandra Poojari)
Accountant Member

Sd/-
(Keshav Dubey)
Judicial Member

Bangalore,
Dated 6th June, 2024.
VG/SPS

Copy to:

1. The Applicant
2. The Respondent
3. The CIT
4. The DR, ITAT, Bangalore.
5. Guard file

By order

Asst. Registrar,
ITAT, Bangalore.